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our Backward brethren? If we cannot prepare leadership from these people, we may have troubles as we are facing recently in Assam and other places.

MR. CHAIRMAN: It is an argument.

IMPROVEMENT OF CONDITIONS OP SCHEDULED TRIBES

t*20. Shrimati CHANDRAVATI LAKHANPAL: Will the Minister for HOME AFFAIRS be pleased to state:

- (a) the amount set apart in each State for the improvement of the economic and educational conditions of the scheduled tribes under the Five Year Plan; and
- (b) how much of this amount lias already been spent by each State?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) No Statewise distribution of funds provided under the Five Year Plan for the welfare of Scheduled Tribes has been made. Grants-in-aid to the States are made annually under Article 275(1) of the Constitution for the development schemes undertaken by the State Government for promoting the welfare of Scheduled Tribes and raising the level of administration of Scheduled Areas on the basis of the financial position of the State and the nature of the schemes submitted. Amounts allotted to the various State Governments during the years 1951-52 and 1952-53 are given in Chapter XII of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year ending 1952 copies of which have already been laid on the Table of the House. A statement showing the ceilings fixed for the year 1953-54 is laid on the Table of the House.

(b) The information is being collected and will be laid on the Table of the House in due course.

tPostponed from the 23rd November 1953.

Statement

to Questions

Name of the State			for	Ceilings fixed for the year 1953-54	
Part A States					
1. Assam-					
(a) Unde of ar	r first		80	15.00	
(b) Unde of se artic	er sub-cond prile 275 (oviso	a) of	40.00	
(c) Unde	er sub- second ticle 27	provi	(b) 80	55.00	
o,	27	3.(1).		110.00	
2. Bihar				21.00	
3. Bombay				12:00	
4. Madhya I	adesh			19-00	
5. Madras		•		9.50	
6. Orissa			٠.	24.50	
7. Punjab				6.00	
8. West Ben	gal .			10.00	
Part B States-	_				
1. Hyderaba	di.			5.00	
2. Madhya H	harat			7.00	
3. Mysore				1.00	
4. Rajasthan				8-00	
5. Saurashtr	a .			1.00	
6. Travanco	e-Coch	in .	•	1.00	
	TOTAL			235:00	

SHRIMATI CHANDRAVATI LAKH-ANPAL: May I know whether all the States have spent their full quota allocated to them for that particular period?

SHRI B. N. DATAR: Generally they are spending the full quota. Only in a few cases there were *some* lapses.

SHRIMATI CHANDRAVATI LAKH-ANPAL: May I know if the Government are satisfied with the rate of progress made so far by each State?

SHRI B. N. DATAR: The rate of progress is fairly satisfactory.

SHRIMATI CHANDRAVATI LAKH-ANPAL: May I know whether the

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SHRI B. N. DATAR: They do come under the various heads mentioned in our letter to the State Governments.

CHANTORAVA3»--tAKH SHRIMATI ANPAL: I want to know whether social work fe- being carried on voluntary/agencies also.

SHRI B. N. DATAR: They are car ried on generally through non-official agencies and where non-official agen cies are not available then throug-h Government agencies.

SHRIMATI CHANDRAVATI LAKH-ANPAL: May I know whether these nonofficial agencies are being helped by the Government?

SHRI B. N. DATAR: Yes, they are being helped after their schemes are sanctioned.

SHRI H. N. KUNZRU: Have Government seen to it that all the States concerned prepare five-year plans for the expenditure of the money allotted for the development of the Scheduled Tribes?

SHRI B. N. DATAR: We have requested the State Governments to prepare three-year plans in the first instance so that the amounts allotted to them may not lapse.

SHRI H. N. KUNZRU: Does that mean that during the last two years the States were not asked to do this?

SHRI B. N. DATAR: During the last two years they had certain schemes which were meant more or less for one year. Now that we found that some amounts lapsed we requested the State Governments to have schemes made for three years.

SHRI H. N. KUNZRU: Which are those States?

SHRI B. N. DATAP I have not got the names of those Starw with me.

to Questions

WRITTEN ANSWERS TO QUESTICA'S

REQUISITION OF INDIAN TECHNI-CIANS BY OTHER CO.

23. SHRI P. SUNDAKAYYA: Will the Minister be pleased to state:

(a) the number of Indian technicians whose services have been requisitioned by other countries of far under various technical co-oberation and assistance chemes;

(b) the qualifications of and the positions held by each of them in India:

(c) the countries to which, and the purposes for which, they have been sent; and

(d) what reports have been received from the recipient countries regarding the work of these technicians?

FINANCE THE MINISTER FOR (SHRI C. D. DESHMUKH): (a) 69.

(b), (c) and (d). A statement is laid on the Table. [See Appendix VI, Annexure No. 11.]

IMPORT DUTY ON MINERAL OILS AND PETROLEUM

24. SHRI B. RATH: Will the Minister for Finance be pleased to state the amount of import duty collected on mineral oils, petroleum and petroleum products during the first half of 1953-

DEPUTY MINISTER THE FINANCE (SHRI A. C. GUHA): The import duty collected on mineral oils including petroleum and petroleum products during the period in question is Rs. 19,29,71,435. This includes an amount of Rs. 14,34,68,404 collected as import duty on Motor spirit including